

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 201/MP/2022**

- Subject : Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date.
- Date of Hearing : 23.3.2023
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy RJ Two Private Ltd. (ASERJTPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, ASERJTPL  
Shri Lakshyjit Singh, Advocate, ASERJTPL  
Ms. Lavanya Panwar, Advocate, ASERJTPL  
Ms. Tanya Sareen, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI  
Shri Navin Prakash, Advocate, BSPHCL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Respondents and accordingly, the Commission adjourned the matter to give one last opportunity of oral hearing to the Petitioner.

2. At the request of the learned counsel for the Petitioner, the Commission also directed that interim protection given vide Record of Proceedings for the hearing dated 22.9.2022 shall continue till the next date of hearing

3. The petition shall be listed for hearing on 25.5.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**